

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO.2808
TO BE ANSWERED ON FRIDAY, THE 17TH MARCH, 2023**

DELAY IN LISTING OF CASES FOR HEARING

**2808. SHRI KOMATI REDDY VENKAT REDDY:
SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:
SHRI MANNE SRINIVAS REDDY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has discussed some key issues with the Supreme Court Bar leaders and some sweeping changes are proposed to help the judges identify, hear and provide relief in cases particularly related to personal liberty or property which need their urgent attention to help litigants and lawyers in getting their cases listed for hearing and avoid procedural delays; and

(b) if so, the details and present implementation status thereof along with the outcome of such discussions?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (b): No Sir, no such discussion has been initiated with Supreme Court Bar Leaders as the disposal of pending cases in the Supreme Court, High Courts and District and Subordinate Courts lies exclusively within the domain of the judiciary. The Central Government has no direct role in the matter. Court proceedings and listing of cases in terms of their priority lies totally within the exclusive domain of the concerned courts.

However, the Central Government started the National Mission for Justice Delivery and Legal Reforms in August, 2011 with the twin objectives of increasing

access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a coordinated approach with the judiciary for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts, including computerization, an increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.
